NON-REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.10518-10519 OF 2017
[@ SPECIAL LEAVE PETITION (C) NOS. 33360-33361/2015]

PANDURANG DNYANDEV HANKARE

APPELLANT (S)

VERSUS

RAJSHREE SHAHU GOVERNMENT SERVANTS CO-OPERATIVE BANK LTD.

RESPONDENT(S)

JUDGMENT

KURIAN, J.

Leave granted.

2. The appellant has come up before this Court aggrieved by the interim order dated 21.07.2015 passed in Writ Petition Nos.4961/2014 and 4963/2014. It is not in dispute that those writ petitions are pending before the High Court. The High Court had, as per the interim order, directed the Labour Court to take a decision subject to the decision of the writ petitions before it.

- 3. We are informed that the Labour Court has taken such a decision. Mr. Vinay Navare, learned counsel appearing for the respondent submits that the said decision is also under challenge before the High Court.
- 4. Mr. J.P. Cama, learned senior counsel appearing for the appellant submits that at least the respondent/Bank can be directed to pay the undisputed portion of gratuity.
- 5. In the above circumstances, we are of the view that the matters pending before the High Court need to be disposed of.
- 6. Accordingly, these appeals are disposed of with a request to the High Court to dispose of the writ petitions expeditiously, preferably within a period of six months from the date of receipt of a copy of this judgment.
- 7. There will be a direction to the respondent/Bank to disburse the gratuity payable to the appellant up to 15.10.1993, within two weeks from today.
- 8. Needless to say that the payment of gratuity is also without prejudice to the contentions available to the respondent.
- 9. Pending applications, if any, shall stand disposed of.

		J.
		[KURIAN JOSEPH]
		J.
		[R. BANUMATHI]
NEW DELHI;		
AUGUST 16,	2017.	

10. There shall be no orders as to costs.